

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO - 3813
ANSWERED ON – 25/03/2026

ATROCITIES AGAINST SCHEDULED CASTES

3813 DR. SASMIT PATRA

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) the number of cases registered under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989 during the last five years, State-wise, along with the number of cases resulting in conviction, acquittal and pending trials;
- (b) whether Government has assessed the reasons for low conviction rates and prolonged trials in such cases and the details thereof;
- (c) the number of districts where Special Courts and Exclusive Special Courts mandated under the Act are functional, State-wise; and
- (d) the steps taken to ensure timely investigation, protection of victims and witnesses and effective implementation of the Act?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RAMDAS ATHAWALE)

(a) The information is not centrally maintained in the Department of Social Justice & Empowerment. However, National Crime Records Bureau, Ministry of Home Affairs maintains the data regarding cases registered under the Scheduled Castes and the Scheduled Tribes (PoA) Act 1989. National Crimes Record Bureau (NCRB), compiles and publishes, statistical data on crimes in its publication 'Crime in India'. The published reports are available till the year 2023. The State-wise cases registered, convicted, acquitted and number of cases pending with courts against SCs and STs under the Scheduled Castes and the Scheduled Tribes (PoA) Act 1989 are at **Annexure-I** and **Annexure-II** for Scheduled Castes and Scheduled Tribes respectively.

(b) & (c) Section 14 of the Scheduled Castes and the Scheduled Tribes (PoA) Act, 1989, as amended by the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 (implemented with effect from 26.01.2016) provides for speedy trial of the cases. Under this new provision, the State Governments shall, with the concurrence of the Chief Justice of the High Court, establish an Exclusive Special Court for one or more

districts, provided that in the districts where less number of cases under this Act are recorded, the State Government shall, with the concurrence of the Chief Justice of the High Court, specific for such districts, the Court of Sessions to be a Special Court to try the offences under the Act. The district-wise data of Exclusive Special Courts and Special Courts are not maintained centrally. However, as per the information received from the States, 217 Exclusive Special Courts have been established in 15 States (upto the year 2024). The State-wise details are given at **Annexure-III**.

(d) It is the duty of the State Government to establish adequate number of Courts to ensure that cases under this Act are disposed of within a period of two months, as far as possible. Further, to deliver the members of SCs and STs, a greater justice, protection of victims and witness as well as an enhanced deterrent to the offenders, the PoA Act was amended as the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015, enforced with effect from 26.01.2016. Vide this amendment, a new chapter on 'Rights of victims and witness' as Chapter IV A was added vide which it is the duty and responsibility of the State to provide protection to victims and witnesses.

This Ministry also issues advisories, from time to time, to States/ UTs to implement the provisions of the SC and ST (PoA) Act, 1989 in letter and in spirit, with specific emphasis on setting up of Exclusive Special Courts for speedy trial of cases, sensitization of investigating officers, mass awareness programmes, review of cases ending in acquittal. A Committee under the chairpersonship of Union Minister for Social Justice & Empowerment, which was constituted in the year 2006, also periodically reviews implementation of the Act in State/UTs. A total of 29 meetings have been held till date. The last meeting was held on 08.01.2026

Annexure to RSUQ. 3813, State-wise cases registered, conviction, acquitted and pending with courts from 2019 to 2023 for the Scheduled Castes																					
S. N o.	State / UT	2019				2020				2021				2022				2023			
		Numb er of cases regist ered durin g 2019	Number of cases in which 2019		Numb er of cases pend ing with Cour ts at the end of 2019	Numb er of cases regist ered durin g 2020	Number of cases in which 2020		Numb er of cases pend ing with Cour ts at the end of 2020	Numb er of cases regist ered durin g 2021	Number of cases in which 2021		Numb er of cases pend ing with Cour ts at the end of 2021	Numb er of cases regist ered durin g 2022	Number of cases in which 2022		Numb er of cases pend ing with Cour ts at the end of 2022	Numb er of cases regist ered durin g 2023	Number of cases in which 2023		Numb er of cases pend ing with Cour ts at the end of 2023
			Con vict ed	Acquit ted or Discha rged			Convi cted	Acquit ted or Discha rged			Convi cted	Acquit ted or Discha rged			Convi cted	Acquit ted or Discha rged					
1	Andhra Pradesh	1892	30	408	3384	1769	35	285	4573	1870	17	323	6070	2190	39	893	6611	1966	26	744	7266
2	Arunachal Pradesh	0	0	0	1	0	0	0	2	0	0	0	2	0	0	0	2	0	0	0	2
3	Assam	17	0	0	5	17	0	0	7	8	0	0	7	4	0	0	8	1	0	0	10
4	Bihar	6540	41	278	29211	7367	12	43	34569	5842	47	105	39001	6509	146	193	43795	7063	177	413	51546
5	Chhattisga rh	339	47	107	1125	316	23	25	1356	330	20	88	1585	321	253	74	1614	250	76	94	1696
6	Goa	3	0	1	9	0	0	0	10	2	0	1	11	4	0	1	13	3	0	0	16
7	Gujarat	1295	7	348	8422	1258	3	57	9496	1145	8	121	10456	1214	9	220	11347	1356	44	497	12069
8	Haryana	1034	63	220	1475	1132	6	42	2041	1496	39	127	2586	1535	54	215	3033	1401	68	270	3468
9	Himachal Pradesh	30	2	5	93	40	1	1	129	25	0	8	139	18	1	11	145	23	7	24	128
10	Jharkhand	324	10	41	748	367	10	15	897	360	12	5	1101	443	22	69	1208	348	14	33	1338
11	Karnataka	1417	6	285	3129	1263	14	131	4010	1642	8	295	5218	1930	13	431	6355	1884	22	376	7636
12	Kerala	776	14	145	2811	776	7	147	3253	868	40	346	3830	1021	50	477	4198	1093	99	634	4340
13	Madhya Pradesh	5299	964	2094	20564	6899	538	803	25939	7211	719	1788	30663	7732	902	3034	34304	8227	1055	3836	37431
14	Maharashtr a	1932	70	880	7905	2359	37	267	9545	2253	45	337	11315	2376	85	813	12487	2684	86	802	14071
15	Manipur	0	0	0	3	0	0	0	3	0	0	0	3	0	0	0	3	0	0	0	3
16	Meghalay a	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	5	0	0	5	0	0	0	5
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	1845	2	7	9394	2046	5	131	11346	2327	1	83	13294	2902	1	12	16371	2696	0	370	18779
20	Punjab	130	5	30	171	119	3	16	225	139	5	17	280	112	11	22	296	79	5	32	332
21	Rajasthan	6659	916	823	13309	6895	560	587	15453	7435	580	806	17768	8651	622	942	20192	8322	1435	853	21345
22	Sikkim	2	0	0	5	0	0	0	5	1	0	2	4	0	1	1	2	0	0	0	2
23	Tamil Nadu	1060	89	565	3478	1237	123	354	3945	1231	74	392	4424	1684	107	470	5058	1853	94	728	5675

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24	Telangana	1545	37	380	2941	1842	10	189	4148	1697	29	288	5308	1725	43	773	6384	1652	34	756	6697
25	Tripura	0	0	0	1	0	0	0	1	2	0	0	1	0	0	0	1	0	0	0	1
26	Uttar Pradesh	9451	1262	746	38710	10138	1225	691	45529	9492	1204	486	51836	12287	2517	568	59065	12359	1448	945	67619
27	Uttarakhand	59	15	8	167	33	0	0	198	66	0	1	245	62	0	2	304	40	0	0	342
28	West Bengal	100	0	9	385	86	0	2	547	86	0	7	641	79	0	34	703	72	1	36	737
29	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	1	1	0	1	0	1	0	0	0	0	0	0	2	0	0	1	0	0	0	2
31	D & N Haveli & Daman Diu	0	0	1	1	1	0	0	2	0	0	0	2	0	0	1	1	1	0	0	1
32	Delhi	0	0	0	0	31	0	1	125	80	0	2	169	47	0	2	205	42	12	25	212
33	Jammu & Kashmir	43	2	15	102	4	0	0	0	2	0	0	1	5	0	0	4	2	0	0	4
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	25	0	0	0	25	0	0	0	25	8	0	0	28	4	0	0	30
	Total	41793	3583	7396	147575	45995	2613	3787	177379	45610	2848	5628	205985	52866	4876	9258	233743	53421	4703	11468	262803

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Annexure to RSUQ. 3813, State-wise cases registered, conviction, acquitted and pending with courts from 2019 to 2023 for the Scheduled Tribes

S. N o.	State / UT	2019				2020				2021				2022				2023			
		Numb er of cases registe red during 2019	Number of cases in which		Num ber of cases pendi ng with Court s at the end of 2019	Numb er of cases registe red during 2020	Number of cases in which		Num ber of cases pendi ng with Court s at the end of 2020	Numb er of cases registe red during 2021	Number of cases in which		Num ber of cases pendi ng with Court s at the end of 2021	Numb er of cases registe red during 2022	Number of cases in which		Num ber of cases pendi ng with Court s at the end of 2022	Numb er of cases registe red during 2023	Number of cases in which		Num ber of cases pendi ng with Court s at the end of 2023
			Convic ted	Acquitt ed or Dischar ged			Convic ted	Acquitt ed or Dischar ged			Convic ted	Acquitt ed or Dischar ged			Convic ted	Acquitt ed or dischar ged			Convic ted	Acquitt ed or dischar ged	
1	Andhra Pradesh	312	2	101	656	300	1	102	774	349	3	49	1062	379	2	122	1201	347	5	116	1358
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0
3	Assam	1	0	0	43	6	0	0	43	7	0	0	46	5	1	0	50	0	0	11	42
4	Bihar	97	2	8	214	94	0	0	289	103	4	7	344	146	1	19	426	114	2	0	548
5	Chhattisgarh	427	38	95	1536	501	47	51	1893	503	27	83	2294	510	200	60	2578	335	64	142	2712
6	Goa	1	0	0	8	1	0	0	9	3	0	0	12	1	0	0	13	0	0	0	13
7	Gujarat	310	5	27	1923	289	1	6	2168	325	0	42	2444	322	6	67	2645	304	15	110	2812
8	Haryana	1	0	0	1	0	0	0	1	0	0	0	1	0	0	0	1	0	0	0	1
9	Himachal Pradesh	0	0	0	1	1	0	0	1	3	0	0	4	0	0	0	4	0	0	2	2
10	Jharkhand	136	5	2	432	167	7	5	489	92	2	0	545	131	5	6	578	164	2	13	636
11	Karnataka	316	1	55	730	269	0	47	917	355	0	81	1171	434	3	118	1387	432	2	121	1659
12	Kerala	128	2	33	472	119	7	23	547	128	9	19	614	167	9	97	676	180	19	134	685
13	Madhya Pradesh	1920	414	912	7872	2399	151	266	9816	2627	334	645	11379	2979	417	745	13129	2840	406	1077	14353
14	Maharashtra	506	30	206	2358	639	12	71	2872	573	11	83	3294	688	23	164	3662	717	35	221	4034
15	Manipur	2	0	0	3	2	0	0	3	0	0	0	3	1	0	0	3	2916	0	0	8
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	8	0	0	8	0	0	0	8	0	8	0	0	29	2	1	26	21	0	0	45

18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	576	0	3	3571	605	0	8	4119	676	0	24	4742	773	2	23	5524	662	0	27	6193
20	Punjab	1	0	0	2	2	0	0	2	0	0	0	2	0	0	2	0	0	0	0	0
21	Rajasthan	1759	194	240	3303	1849	114	145	3951	2101	125	151	4619	2498	183	214	5326	2403	298	248	5707
22	Sikkim	2	1	0	3	0	0	0	3	1	0	1	3	1	0	1	3	0	0	2	1
23	Tamil Nadu	28	6	15	67	18	0	0	78	39	0	0	96	61	0	8	146	47	0	11	179
24	Telangana	494	31	173	888	545	2	75	1191	498	6	124	1552	529	18	246	1846	557	21	253	1957
25	Tripura	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	2	0	0	0
26	Uttar Pradesh	705	1	0	1619	1	1	0	1046	4	0	0	1049	5	0	0	1053	2	0	0	1052
27	Uttarakhand	8	1	0	22	13	2	0	31	5	0	0	34	1	0	0	35	0	0	0	36
28	West Bengal	76	1	8	260	67	0	1	352	78	0	14	406	71	0	25	451	66	5	35	481
29	A & N Islands	1	0	1	22	2	0	0	24	2	0	1	25	3	0	0	28	1	0	0	28
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D & N Haveli	0	0	6	3	0	0	0	4	0	0	0	4	0	0	1	3	0	0	0	3
32	Daman & Diu	0	0	0	1	0	0	0	7	2	0	0	8	0	0	0	8	1	0	1	7
33	Delhi	0	0	0	7	0	0	0	0	0	0	0	0	1	0	0	0	0	0	0	0
34	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	Total	7815	734	1885	26025	7891	345	800	30638	8475	529	1324	35753	9735	872	1919	40802	12111	874	2524	44552

Annexure- III

Details of State/UT wise Exclusive Special Courts established under SC/ST (PoA) Act, 1989

Sl. No.	State / UT	Exclusive Special Courts
1.	Andhra Pradesh	01
2.	Bihar	14
3.	Chhattisgarh	11
4.	Gujarat	16
5.	Jharkhand	02
6.	Karnataka	11
7.	Kerala	7
8.	Madhya Pradesh	11
9.	Maharashtra	03
10.	Odisha	03
11.	Punjab	02
12.	Rajasthan	31
13.	Tamil Nadu	21
14.	Telangana	10
15.	Uttar Pradesh	74
	TOTAL	217
